

following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rule of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha at its sitting held on the 16th July 1996."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 19th July, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03 hrs.

## BUSINESS ADVISORY COMMITTEE

### Third Report - Presented.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA).  
Sir, I beg to present the Third Report of the Business Advisory Committee.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, just now you granted leave to the Ministers to lay papers on the Table. I also want to lay a paper on the Table. On 2nd June last year, an incident took place in the Guest House in Lucknow. The incident was inquired by the Chairman of the Revenue Board, Shri Ramesh Chandra. He has submitted the report. We have been discussing this incident here in this House during the last two years. Many hon. members demanded laying of the report on the Table. The hon. Deputy-Speaker had directed that the report be laid on the Table, but the same has not been laid. I have succeeded in getting a copy of that report and I want to lay the same on the Table.

[English]

I have authenticated the Report. There should be no doubt about the authenticity of the Report.

MR. SPEAKER : If a document is to be placed on the Table of the House by any Member, actually, an

advance copy has to be given to the Speaker under Rule 118.

(Interruptions)

[Translation]

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Sir, this is the question of humanity. Thousands of dead bodies have been cremated. This is the report given by the CBI.

[English]

MR. SPEAKER : Look here This matter has already been raised on the 23rd on the floor of the House. As it is pending in the court, the matter is *sub judice*.

(Interruptions)

MR. SPEAKER : The matter is before the court. We cannot do it.

(Interruptions)

MR. SPEAKER : The matter is *sub judice*.

(Interruptions)

SARDAR SURJIT SINGH BARNALA (Sangrur) : This is a very important matter. About a thousand dead bodies have been cremated saying that they are unidentified. This is the report given by the CBI. And the hon. Home Minister is silent on this. They have not done anything on that. What are they doing actually? That is why the hon. Members are so agitated. There is a *dharna* going on in Punjab. There is a turmoil on this. The report is from the CBI. Kindly see it. The Judge of the Supreme Court have expressed their horror and shock at the finding. The Judges in a brief order directed the CBI to continue the inquiry. The Judges observed that the incident was worse than a genocide.

This is the observation of the judges of the Supreme Court. That is why the matter is so urgent and serious but the Home Ministry is totally silent on this.  
...(Interruptions)

[Translation]

SHRI VIJAY GOEL (Delhi Sadar) : Murders have been committed in Delhi. It is a very serious matter.  
...(Interruptions)

[English]

MR. SPEAKER : Mr. Barnala, I will have a look at it.

(Interruptions)

MR. SPEAKER : Let me reply.

(Interruptions)

MR. SPEAKER : No, no.

(Interruptions)

MR. SPEAKER : I was given to understand that the matter is in the court and is *sub judice*. I will have a

look at it once again and if it is necessary the Government has to come with some reply. I will have a look at it.

*(Interruptions)*

*[Translation]*

SHRI BALWANT SINGH KHALSA (Ropar) : Sir, there is the case of Jaswant Singh Khalasa.

*[English]*

He is the son of a person who had died in "Kama Gata Maru" for the freedom of this country...*(Interruptions)*

*[Translation]*

SHRI MAJOR SINGH UBOKE (Tarantaran) : Punjab people want justice from you...*(Interruptions)*

*[English]*

MR. SPEAKER : Mr. Barnala, I myself will have a look at it again.

*(Interruptions)*

MR. SPEAKER : There will be no Zero Hour today. The Business Advisory Committee has decided that there will be no Zero Hour. I am very sorry that I cannot allow you.

Mr. Jena, have you presented your Report?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : I have already laid the Third Report of the BAC, Sir.

**12.06 hrs.**

*At this stage Shri Basant Singh Khalsa and some other members set on the floor near the Table.*

*(Interruptions)*

**12.06½ hrs.**

## ELECTION TO COMMITTEE

### Court of Aligarh Muslim University

*[English]*

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : I beg to move:

"That in pursuance of sub-clauses (xxiv) of clause (1) of Statue 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of Aligarh Muslim

University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University."

MR. SPEAKER : The question is :

"That in pursuance of sub-clauses (xxiv) of clause (1) of Statue 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University."

*The motion was adopted.*

*[English]*

MR. SPEAKER : Now we take up Matters under Rule 377. Shrimati Sumitra Mahajan may read out.

*(Interruptions)*

*[Translation]*

SHRIMATI SUMITRA MAHAJAN (Indore) : Before I read out 377, I would like to say some thing very important...*(Interruptions)* There has been no Zero Hour today...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ (South Delhi) : The hon. Home Minister should take note of it...*(Interruptions)*

*[English]*

MR. SPEAKER : Our decision is not to have Zero Hour because we have to complete the business of the House. No, I am sorry, Madam, I have been very considerate to you but not today.

*(Interruptions)*

MR. SPEAKER : Mr. Barnalaji, when I have said that I will have a look at it again, what else can I do?

*(Interruptions)*

SARDAR SURJIT SINGH BARNALA : Sir, I had brought it to the notice of the Home Minister three days back in the House. I made a mention of it in the House and it was brought to the notice of the Home Minister three days ago.

MR. SPEAKER : I will talk to the Home Minister. I will have a word with the Home Minister. Is it all right?

*(Interruptions)*

**12.10 hrs.**

*At this stage Shri Basant Singh Khalsa and some other Hon'ble Members went back to their seats*

*(Interruptions)*